



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ३ अंक ६१(५)]

गुरुवार, सप्टेंबर ७, २०१७/भाद्र १६, शके १९३९

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असाधारण क्रमांक १४४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Third Amendment) Act, 2017, (Mah. Act No. LX of 2017), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

N. J. JAMADAR,

Principal Secretary and Remembrancer of
Legal Affairs to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LX OF 2017.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 7th September 2017.)

An Act further to amend the Maharashtra Land Revenue Code, 1966.

Mah. XLI of 1966. WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code Short title. (Third Amendment) Act, 2017.

Substitution
of section 135
of Mah. XLI
of 1966.

2. For section 135 of the Maharashtra Land Revenue Code, 1966, the following section shall be substituted, namely :—

Mah.
XLI of
1966.

Disputes
regarding
boundaries
between
villages,
survey
numbers and
sub-divisions
or area of any
survey
number or
sub-division.

“ 135. If any dispute arises concerning the boundary of a village or a field or a holding which has not been surveyed, or if at any time after the completion of a survey, a dispute arises concerning the boundary of any village or boundary or area of any survey number or sub-division of a survey number, it shall be decided by the Collector after holding a formal inquiry at which the concerned officers and all persons interested shall have an opportunity of appearing and producing evidence. The Collector may, while deciding such dispute or, otherwise after giving an opportunity of being heard to all the concerned persons and officer, also correct any error in the area or assessment of a survey number or sub-division of a survey number due to mistake of survey or arithmetical miscalculation :

Provided that, no arrears of land revenue shall become payable by reason of such correction; but excess payment as land revenue made, if any, shall be adjusted against the payment of land revenue which may become due . ” .